

SPECIAL BENCH

O-134

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/279(KB)2020

Present: Hon'ble Member(J), Shri Rajasekhar V.K.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th February, 2021, 10:30 A.M

Name of the Company	CBRE SOUTH ASIA PVT. LTD. Vs. MKHS REALTY LLP		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

1. Mr. Rishad Medora, Advocate] For the Operational Creditor
1. Mr. Abhishek Sikdar, Advocate] For the Corporate Debtor

ORDER

1. Due to cable fault, the court could not function through videoconferencing mode until 5.20 PM today.
2. Ld. Counsel for the Operational Creditor is present. Ld. Counsel for the Corporate Debtor is present.
3. Ld. Counsel for the Corporate Debtor prays for condonation of delay in filing reply as the same has been filed beyond the time stipulated in the order. Subject to payment of cost of Rs.10,000/- to the Prime Minister Relief Fund within seven days from today, the reply shall be taken on record. Proof of compliance shall be filed at the Registry.
2. List this matter on 12/04/2021.

**Rajasekhar V.K.
Member (Judicial)**